

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONAL BENCH, CHENNAI

ORIGINAL APPLICATION No. 34 of 2022

K. G. Prathapa Simhan :

Applicant

Vs.

Union of India and others

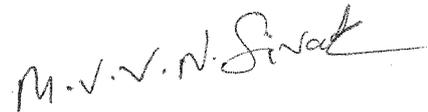
: Respondents

**ADDITIONAL DOCUMENT**

S.NO.	DATE	DESCRIPTION	PAGE
1.	04.08.2022	Letter issued by Member Secretary (Kerala Coastal Zone Management Authority) to Applicant	1

The above documents are certified to be the true copies of the original.

Dated at Chennai on this the 1st day of October, 2022.



Counsel for the 3rd Respondent

**KERALA COASTAL ZONE MANAGEMENT AUTHORITY**

**Directorate of Environment and Climate Change**

4<sup>th</sup> Floor, KSRTC Bus Terminal, Thampanoor, Thiruvananthapuram -695 001  
Ph. 0471-2339696, e-mail- [kczmasandtd@gmail.com](mailto:kczmasandtd@gmail.com)

No: 1189/A2/2021/KCZMA

Date: 04-08-2022

From

The Member Secretary  
Kerala Coastal Zone Management Authority

To

Adv.K.G Prathapa Simhan  
A-53, Ashoka Apartments,  
High Court Junction, Ernakulam, Cochin-682031

Sir,

Sub:- KCZMA- Kochin Water Metro Project – Construction of High Court Terminal – Compliant from Adv.K.G Prathapa Simhan -Reg

- Ref:- 1. Complaint from Adv.K.G.Prathapa Simhan dated 15.06.2019  
2. Judgment dt.31.08.2021 in WP(C) No.14014/2021 of the Hon'ble High Court of Kerala.  
3. Decision no.124.03.02 of the 124<sup>th</sup> meeting of KCZMA held on 29.07.2022

Kind attention is invited to the reference cited. The proposal for the Construction of the High Court Terminal initiated by M/s KMRL was placed before the 103<sup>rd</sup> meeting of KCZMA held on 07.06.2019. As per decision No 103.03.07, KCZMA recommend and forwarded the proposal to MoEF & CC for necessary action subject to the following conditions.

- The proposed Jetty in Elankunnapuzha lies in the vicinity of the Mangrove buffer zone (CRZ IA) shall be altered.
- The dumping of dredging materials in CRZ area in Varapuzha will not be allowed.
- The height of the proposed building shall not be exceeded to 9m.

The proposal got Environmental clearance from the MoEF & CC vide letter No: F.N.10-39/2017-IA-III dated 01.10.2019. Meanwhile, the Hon'ble High Court of Kerala vide its judgment in WP(C) No14014/2021 dated 31.08.2021 has directed KCZMA to dispose of the representation (Exhibit P6) filed by the petitioner for revoking the CRZ clearance granted to M/s KMRL.

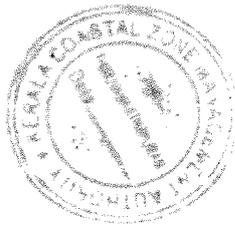


The direction contained in the judgment was initially placed in the 117<sup>th</sup> meeting of KCZMA held on 08.11.2021 and the authority decided to obtain a compliance report from M/s KMRL. The compliance report from KMRL was received on 18.07.2022 and the same was placed in the 124<sup>th</sup> meeting held on 28.06.2022 vide reference 3<sup>rd</sup> cited. The authority based on the compliance report furnished by the Project Proponent ie KMRL found that the height of the terminal is within the permissible limit as per the clearance issued and there are no violations of the conditions imposed.

**Approved for Issue**



**SECTION OFFICER**



Yours faithfully  
Sd/-  
**SUNEEL PAMIDI IFS**  
**Member Secretary, KCZMA**



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M/s.FOX MANDAL & ASSOCIATES

Counsel for the 3rd Respondent